

for the year, 1968-69, is appended. (See below.) The important programme for 1969-70 is under consideration of the Government. The allocation for this year will be made after the import programme is finalised.

(b) and (c) No, Madam. The distribution of imported tractors is being made by the Agro Industries Corporations which are Govt. Companies set up by various States. However, this coupled with the increased availability of tractors during the course of the current year will, it is hoped, go a long way towards eliminating blackmarketing in tractors, if any.

STATEMENT

Name of the State	No. of tractors allotted during 1968-69
1. Andhra Pradesh . . .	1230
2. Assam	135
3. Bihar	1365
4. Gujarat	850
5. Haryana	945
6. Jammu & Kashmir . . .	165
7. Kerala	400
8. Madhya Pradesh . . .	775
9. Madras	900
10. Maharashtra	1450
11. Mysore	1050
12. Orissa	400
13. Punjab	1600
14. Rajasthan	900
15. Uttar Pradesh	1955
16. West Bengal	300
17. Nagaland	12
18. U.Ts/Reserve	568
TOTAL	15000

SCRAPPING OF COW PROTECTION COMMITTEE

333. SHRI JAGAT NARAIN :

SHRI J. P. YADAV :

SHRI MAN SINGH VARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to scrap the Cow Protection Committee in

view of its slow progress as a result of the resignation of certain members of the Committee and refusal by certain persons to give evidence ; and

(b) whether Government propose to enact a law to ban cow-slaughter in view of the assurance given by them to the Goraksha Mahabhiyan Samiti ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE):

(a) No, Madam. On the other hand, the Government are anxious that the representatives of Goraksha Mahabhiyan Samiti, who have withdrawn from the Cow Protection Committee, participate in its deliberations so that the Committee completes its work and submits its report as early as possible.

(b) Cow slaughter is a subject which falls under Entry 15 of 'State' List in the Seventh Schedule of the Constitution and State legislatures have exclusive powers to enact laws under Article 246(B) thereof. The assurance given by Government is contained in the public statement dated the 5th January, 1967 and the further statement dated the 1st February, 1967. Copies of these statements are attached. [See Appendix LXIX, Annexure Nos. 21 and 22.] In pursuance of these statements, the Government of India set up the Committee on Cow Protection under a Resolution dated the 29th June, 1967. A copy of this Resolution is also placed on the Table of the Sabha. [See Appendix, LXIX, Annexure No. 23.] The terms of reference closely follow the assurance given in the public statements referred to above. Government are waiting for the report of this high-powered Committee before taking further action. As Hon'ble members are aware, ten States Bihar, Gujarat, Haryana, Jammu & Kashmir, Madhya Pradesh, Mysore, Orissa, Punjab, Rajasthan and Uttar Pradesh and the State of Maharashtra (Vidharba Region) and five Union territories (Andaman & Nicobar Islands, Chandigarh, Delhi, Dadra and Nagar Haveli and Pondicherry) have already enacted laws for complete prohibition of cow slaughter in conformity with the Directive Principle as contained in Article 48 of the Constitution. The remaining States and Union Territories, who have either partially prohibited cow slaughter or have not yet prohibited

cow slaughter, have been advised to enact suitable legislation or complete prohibition of cow slaughter.

छोटे किसानों को साधन उपलब्ध करने की एजेंसियां

334. श्री जगदम्बी साद यादव :

श्री मान सिंह वर्मा :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना में की गई व्यवस्था के अनुसार छोटे किसानों को आवश्यक साधन उपलब्ध करने के लिये 20 चुने हुये जिलों में जो विशेष एजेंसियां स्थापित करने का विचार है, उनका प्रारूप क्या होगा और उस योजना के अंतर्गत कौन कौन से जिले लाये जायेंगे तथा उनमें बिहार के कौन कौन से जिले होंगे; और

(ख) इस बात के सुनिश्चित करने के लिये सरकार क्या काम उठाने का विचार रखती है कि छोटे किसानों की कमजोर वित्तीय स्थिति तथा कर्ज लौटाने की कम शक्ति को देखते हुये उनकी उपेक्षा न हो जैसा सहकारी समितियों द्वारा उनकी उपेक्षा की गई थी ?

†[AGENCIES TO PROVIDE RESOURCES TO SMALL FARMERS]

334. SHRI J. P. YADAV :

SHRI MAN SINGH VARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the nature of the special agencies proposed to be set up by Government in the 20 selected districts for providing necessary resources to small farmers as envisaged under the Fourth Five Year Plan and what are the names of the districts to be brought under this scheme with special reference to Bihar; and

(b) the steps proposed to be taken by Government to ensure that the small farmers are not ignored in view of their weak financial position and capacity to repay loans as they were ignored by the co-operatives ?]

खाद्य, कृषि, सामुदायिक विकास और सहकारिता मंत्रालय में राज्य मंत्री (श्री अण्णा-साहेब शिन्दे) : (क) सारे देश में सरकार द्वारा मार्गदर्शी आधार पर छोटे किसानों के विकास की एजेंसियां 20/21 चुने जिलों में स्थापित की जायेंगी। वे एजेंसियां पंजीकृत सोसायटी होंगी। वे छोटे किसानों की समस्याओं को मालूम करेंगी और उनके लिये साधन ढूँढ़ेंगी और वर्तमान एजेंसियों को साधनों का उपलब्ध करना, कृषि आदानों और छोटे किसानों के सेवा कार्य में समन्वय करेंगी।

वह जिले जोकि इस योजना के अन्तर्गत लाये जायेंगे, उनका अंतिम निर्णय नहीं हुआ है। इस सम्बन्ध में राज्य सरकारों से विचार विमर्श किया जा रहा है। बिहार का कोई भी जिला नहीं चुना गया है।

(ख) एजेंसियां अपने क्षेत्र के छोटे किसानों की जांच करेंगी और उनकी समस्याओं को अलग कर, उनकी आवश्यकताओं को देखेंगी। स्थानीय सहकारी बैंकों तथा सोसाइटियों को वार्षिक अतिरिक्त अग्रिम धन पर 6 प्रतिशत की दर से अनुदान देकर प्रोत्साहित करेंगी जो कि प्राथमिक कृषि ऋण सोसाइटियों के द्वारा निर्धारित किये जायेंगे और इसी प्रकार वार्षिक अतिरिक्त ऋणों पर केन्द्रीय सहकारी बैंकों तथा सहकारी भूमि विकास बैंकों के द्वारा 3 प्रतिशत की दर से देंगी। इसके अतिरिक्त, स्टाफ के लिये उपदान दिये जायेंगे जिनकी छोटे किसानों को ऋण देने की अवस्था से आवश्यकता पड़ेगी। छोटे किसानों को ऋण देने में, संस्थाओं को जो जोखिम उठाना होता है उसको उपरोक्त अनुदानों से जोखिम की जिम्मेवारी लेंगी। एजेंसियां विभिन्न संस्थाओं द्वारा दिये गये ऋणों की जांच आदानों और सिंचाई की उपलब्धि समन्वय के द्वारा करेंगी; और यहां तक फिर जहां वे दूसरे साधनों से तत्काल उपलब्ध नहीं हैं वहां उनकी भी पूर्ति करती हैं। यह सहकारी संस्थाओं द्वारा उठाये जाने वाले जोखिम को काफी मात्रा में कम कर देता है।